

ANNUAL REPORT OF NATIONAL CO-OPERATIVE DEVELOPMENT AND WAREHOUSING BOARD AND ANNUAL CONSOLIDATED STATEMENT OF ACCOUNTS OF THE BOARD

The Minister of Community Development, Panchayati Raj and Co-operation (Shri S. K. Dey): I beg to lay on the Table a copy of Annual Report of the National Cooperative Development and Warehousing Board for the year 1960-61 and the Annual Consolidated Statement of Accounts of the Board for the year 1959-60 along with the audit report thereon, under sub-section (3) of section 15 and sub-section (4) of section 41 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956, respectively. [Placed in Library, See No. LT-70/62].

Shri Morarka (Jhunjhunu): On a point of order, Sir. The Minister has laid two documents on the Table of the House, one relating to the year 1960-61 and the other to the year 1959-60. The audited accounts, particularly, relate to 1959-60 and are more than two years old. All the Government corporations are now required by law to place these documents on the Table within six months. Within six months, they have to hold their meetings and submit these accounts to the House. Merely because it is a statutory corporation, why should they take more than two years to place these accounts before the House? The utility of these accounts will be very much minimised if we get old accounts.

The second point is, the Annual Report is also 13 months old. More over, the Act does not contemplate that the Annual Report and the audited accounts should relate to two different periods. I would like the Minister to throw some light on this.

Shri S. K. Dey: I would require notice to give the answers to the questions.

RULES UNDER DELHI DEVELOPMENT ACT

The Minister of Health (Dr. Sushila Nayar): I beg to lay on the Table a copy each of the following Notifications under section 58 of the Delhi Development Act, 1957:—

- (i) The Delhi Development (Betterment Charge Arbitration) Rules, 1961 published in Notification No. G.S.R. 1111 dated the 9th September, 1961. [Placed in Library, See No. LT-71/62].
- (ii) The Delhi Development Authority (Salaries, Allowances and Conditions of Service) Regulations, 1961 published in Notification No. S.O. 2226 dated the 16th September, 1961. [Placed in Library, See No. LT-72/62].

NOTIFICATIONS UNDER SUGAR (REGULATION OF PRODUCTION) ACT AND AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING) CORPORATIONS (AMENDMENT) RULES

The Deputy Minister in the Ministry of Food (Shri A. M. Thomas): I beg to lay on the Table—

(i) a copy each of the following Rules under sub-section (4) of section 7 of the Sugar (Regulation of Production) Act, 1961:—

(a) The Sugar (Regulation of Production) Rules, 1962 published in Notification No. G.S.R. 72 dated the 15th January, 1962.

(b) The Sugar (Regulation of Production) Amendment Rules, 1962 published in Notification No. G.S.R. 218 dated the 14th February, 1962.

(c) The Sugar (Regulation of Production) Second Amendment Rules, 1962 published in Notification No. G.S.R. 422 dated the 29th March, 1962.

[Shri A. M. Thomas]

(ii) a copy of the Agricultural Produce (Development and Warehousing) Corporations (Amendment) Rules, 1962 published in Notification No. G.S.R. 499 dated the 20th April, 1962, under sub-section (3) of section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.

[Placed in Library, See No. LT-73/62].

12.27 hrs.

ELECTIONS TO COMMITTEES

ANIMAL WELFARE BOARD

The Minister of Food and Agriculture (Shri S. K. Patil): I beg to move:

"That in pursuance of sub-section (1)(i) of Section 5 of the Prevention of Cruelty to Animals Act, 1960, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board, subject to the other provisions of the said Act."

Mr. Speaker: The question is:

"That in pursuance of sub-section (1)(i) of Section 5 of the Prevention of Cruelty to Animals Act, 1960, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board, subject to the other provisions of the said Act."

The motion was adopted.

INDIAN LAC CESS COMMITTEE

Shri S. K. Patil: I beg to move:

"That in pursuance of sub-section (4)(iii) of Section 4 of the

Indian Lac Cess Act, 1930, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as member of the Indian Lac Cess Committee."

Mr. Speaker: The question is:

"That in pursuance of sub-section (4)(iii) of Section 4 of the Indian Lac Cess Act, 1930, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Lac Cess Committee."

The motion was adopted.

GOVERNING BODY OF INDIAN COUNCIL OF MEDICAL RESEARCH

The Minister of Health (Dr. Sushila Nayar): I beg to move:

"That in pursuance of items (xiii) and (xiv) of rule 20 of the Rules and Regulations of the Indian Council of Medical Research the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research."

Mr. Speaker: The question is:

"That in pursuance of items (xiii) and (xiv) of rule 20 of the Rules and Regulations of the Indian Council of Medical Research, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research."

The motion was adopted.